

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.
O.A.NO.1174 of 1994.

Between

B.Ramaneyya

Dated: 7.9.1995.

... Applicant

And

1. The General Manager, South Eastern Railway, Garden Reach, Calcutta.
2. The Chief Commercial Superintendent(Claims), S.E.Railway, Garden Reach, Calcutta.
3. The Senior Divisional Commercial Superintendent, S.E.Railway, Chakradharpur.
4. The Senior Divisional Personnel Officer, S.E.Railway, Chakradharpur.
5. The Senior Divisional Accounts Officer, S.E.Railway, Chakradharpur.

... Respondents

Counsel for the Applicant : Sri. B.R.Gajendra Reddy

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

X As per Hon'ble Shri R.Rangarajan, Member (Admn.)

* * *

Heard Shri B.Gajendra Reddy, learned counsel for the applicant and Mr.N.R.Devraj, learned standing counsel for the respondents.

2. The applicant retired on 31.12.78 from the Railway Service as ~~.....~~ that an amount of Rs.9,507-70 ps. was due to him as DCRG at the time of his retirement and he submitted representations right from 1982 onwards to the concerned authorities for ~~releasing~~ the D.C.R.G. due to him. However, only a part payment of Rs.4,586/- was made to him by ~~cheque~~ No.A.894015, dated 3.11.89 and it is ~~allied~~ ~~.....~~ Rs. 4,921-70 Ps. is due to him with interest w.e.f. 31.12.78.

3. As the balance amount is not yet paid he has filed this OA on 7.9.94 for a direction to the respondents to pay the balance amount of D.C.R.G. Rs. 4,921-70 Ps. with interest thereon w.e.f. the date the amount is payable to him.

4. A counter has been filed today in this connection. The whole issue hinges on the verification of the necessary facts from the records. As it is only a factual ~~verification~~ it is essential that it has to be done by the concerned railway official. However, from the submission of the learned counsel for the applicant I find that no earnest effort has been made in checking the amount due to the applicant by way of D.C.R.G. and this issue is prolonged



Copy to:-

: 4 :

1. The General Manager, South Eastern Railway, Garden Reach, Calcutta.
2. The Chief Commercial Superintendent(Claims), S.E.Railway, Garden Reach, Calcutta.
3. The Senior Divisional Commercial Superintendent, Chakradharpur.
4. The Senior Divisional Personnel Officer, S.E.Railway, Chakradharpur.
5. The Senior Divisional Accounts Officer, S.E.Railway, Chakradharpur-102.
6. One copy to Sri. B.Gajendra Reddy, Advocate, H.No.16-1-31/A&B, Saidabad colony, Hyd-659.
7. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
8. One copy to Library, CAT, Hyd.
9. One spare copy.

Rsm/-

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.. 3 ..

for a long time. Though this fact is denied by the learned Standing Counsel for the respondents I feel that a quick action is necessary in this connection and that can be done only if the case is looked into by the highest authorities in the railways.

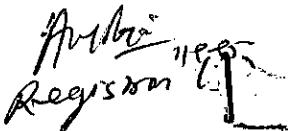
5. In the view I have taken above it is essential that Respondent No.1 should call for the records in this connection and decide the issue and advise the applicant suitably. In order to assist the R1, the applicant may submit detailed representation directly to R-1 by R.P.A.D. before 31.10.95. If no such representation is received R1 may call for the records and decide the issue. If a representation is submitted by the applicant as directed above, R-1 has to take into consideration that representation also while deciding this issue. The decision in this regard shall be intimated to the applicant on or before 31.12.95.

6. The O.A. is disposed of ~~in~~ the above terms.
No order as to costs.


(R. RANGARAJAN)
Member (Admn.)

Dated : 7th September, 1995

(Dictated in Open Court)

Dy. 
Regisn No. 1

sd

contd. 4/-

OA-1174/lay

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A. B. GORTHI, ADMINISTRATIVE MEMBER

K. Ranganathan, Am

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 7/9/1995

M.A./R.A./C.A.NO.

IN

O.A.NO.

1174/lay

T.A.NO.

(W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

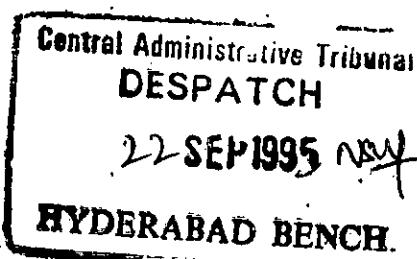
DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

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